

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-75/1998/3056/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Bijay Lashmi Boruah,
Principal Judge,
Family Court, Dhubri.

Dated Guwahati, the th 10 May, 2022.

Sub:- **Station leave permission.**

Ref:- Letter No. FC.XII-1/2019/264/E Dated 07.05.2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for permission to leave the Head quarter, with the official vehicle, at your own cost, **from the afternoon of 14.05.2022, after completion of National Lok Adalat till the morning of 18.05.2022**, has been granted. Further, the Chief Judicial Magistrate, Dhubri and in his absence the in-charge Chief Judicial Magistrate, Dhubri, shall remain in charge of the Family Court, Dhubri **from the afternoon of 14.05.2022 till the morning of 18.05.2022**, in the absence of both the Principal Judge and the learned Counsellor, Family Court, Dhubri.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/1998/3057-3058/A, dated , 10-05-2022

Copy to:

1. The Chief Judicial Magistrate, Dhubri.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

[Handwritten signature]